

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT NO.III

IB-483/ND/2017

In the matter of :

Durlum India (P) Ltd

....PETITIONER

Vs.

Sharma Kalypso (P) Ltd

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 22.3.2018

Coram :

R. Varadharajan,

Hon'ble Member (Judicial)

(V.K. . Subburaj)

Hon'ble Member (Technical)

For the Petitioner : -

For the Respondent : -

For the Intervener :

ORDER

Learned Counsels for the parties are present. It is represented that since Ld. Counsel for the petitioner is not well, the matter may be adjourned to a future date. Taking into consideration the said representation, let the matter be adjourned to 18.4.2018.

List on 18.4.2018.

-Sd-

(V.K. SUBBURAJ)
MEMBER (TECHNICAL)

-Sd-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
22.3.2018